

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 214/1993

Wednesday this the 15th day of December, 1993.

CORAM

THE HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N. Parameswaran Pillai
Retd. Works Mate,
Erathu Vadakkathil Veedu,
Karikode, Quilon-5.Applicant

(By Advocate Mr. P. Sivan Pillai)

Vs.

1. Union of India through the
General Manager,
Southern Railway,
Park Town P.O.
Madras.3.
2. The Chief Engineer (Construction)
Madras, Egmore, S. Railway,
Madras.
3. The Chief Personnel Officer,
Southern Railway,
Park Town p.e.
Madras-3.Respondents

(By Advocate Mrs. Sumati Dandapani)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

It is agreed by both sides that the case on hand
is governed by the principles enunciated in the
judgment in O.A.569/90. Applicant may make a repre-
sentation before the Chief Engineer concerned of
Southern Railway to claim the benefits on the basis of
the judgment in O.A.569/90. If a representation is

made, action thereon will be taken and completed by the competent authority within six weeks from the date of receipt of the representation.

2. Application is allowed as above. No costs.

Dated 15th December, 1993.

G Venkatakrishnan
P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Hankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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